

DIVISION BENCH

ITEM NO.113

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.48/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 5th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

| | |
|----------------------------|---|
| NAME OF THE COMPANY | KOTAK MAHINDRA BANK LTD. V/S VIKAS S. KASLIWAL (PERSONAL GUARANTOR OF M/S HINDON RIVER MILLS LTD.) |
| UNDER SECTION | 95 IBC |

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Sandeep Arora, Adv.

: *For the FC/ Kotak Mahindra Bank Ltd.*

Sh. Abhinav Gaur, Adv.

: *For the Personal Guarantor*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Financial Creditor states that in the present matter, the RP has already been appointed *vide* order dated 10.06.2024. However, there is no representation on behalf of the RP nor the RP in person present as well as no report/ reply filed so far.
- 2.** Ld. Counsel representing the Financial Creditor seeks another two weeks time on behalf of the RP for filing the report by the RP.
- 3.** Let the report be filed within a period of two weeks positively by the RP as per the mandate of the Code, with an advance copy to be supplied to the other side.
- 4.** Let the matter be adjourned for further hearing on 22nd July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

5th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*